

TO BE PUBLISHED IN PART II SECTION 3(i) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the 21st September, 1978.

NOTIFICATION
INCOME TAX

No.2120(F.NO.404/110/78-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of the Notification of the Government of India in the Department of Revenue No.2314(F.NO.404/163/77-ITCC) dated 25.5.1978 the Central Government hereby authorises Shri D.R.NANDA being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri D.R.Nanda takes over charge as Tax Recovery Officer.

Sd/-
(H. VENKATARAMAN)
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,
Government of India Press,
NEW DELHI.

Copy forwarded to:-

1. All Directors of Inspection including DI(O&MS), New Delhi.
2. The Director, IRS(DT), Staff College, Nagpur.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Accountant General, Punjab, Chandigarh.
5. The Chief Secretary, Government of Punjab, Chandigarh.
6. The Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
7. The Commissioner of Income-tax, Jullundur.
8. Bulletin Section (3 copies).
9. Guard File.

Sd/-
DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

AUTHORISED FOR ISSUE

H. D. SEARMA
(H.D. SEARMA)
ASST. DIRECTOR (RS&P).

NO.CC/ITCC/2423/006/RSP/78.

* SEARMA *